

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

SERVICE TAX APPEAL NO: 87309 OF 2019

[Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/196/17-18 dated 12th February 2018 passed by Commissioner of CGST & Central Excise (Appeals), Nashik.]

Shirpur Construction Pvt Ltd

64, 65 & 66, Maharaja Complex, Nehru Road, Shirpur
Distt., Dhule, Maharashtra – 425405

... Appellant

versus

Commissioner of CGST & Central Excise

Kendra Rajaswa Bhawan, Old Agra Road,
Gadkari Chowk, Nashik, Maharashtra - 422002

...Respondent

APPEARANCE:

None for the applicant appellant

Dr Badhe Piyush Barasu, Deputy Commissioner (AR) for the respondent

CORAM:

HON'BLE MR C J MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO: A / 85522 /2023

DATE OF HEARING:	05/04/2023
DATE OF DECISION:	05/04/2023

Upon the matter being called out, none appeared for the appellant. It is seen from the records that on the last three occasions, too, none had appeared for the appellant. Further, from the records it

has been noticed that even the application for condonation of delay was taken up and allowed in the absence of representation on behalf of the appellant.

2. It appears that the appellant is not interested in pursuing the matter. Accordingly, the appeal is dismissed in default for non-prosecution.

(Dictated and Pronounced in Open Court)

(C J MATHEW)
Member (Technical)

**/as*